

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-202**  
IB - 2730/ND/2019  
CA-259/C-V/ND/2020

**IN THE MATTER OF:**

M/s Rambhajo's

.Applicant

**Vs**

Shree Ashtvinayak Gems and Stones Pvt. Ltd.

.Respondent

**SECTION**

Under Section -9 of IBC, 2016

Order delivered on 10.01.2020

**CORAM:**

**SMT. INA MALHOTRA**

**HONBLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**

**HONBLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Vide order 19.12.2019 it has been recorded that the CIRP against the Corporate Debtor/respondent had already been initiated and the petitioner has also filed an application along with the said order and duly not supported by any affidavit. None present on behalf of the petitioner. The said order for admission is placed on record. In view of the same, this petition has become infructuous. Petitioner is hereby liberty to file their claim before the IRP, whatsoever the claim is. The CIRP has initiated, the petitioner would be liberty to seek restoration of the claim before the IRP. Accordingly, dismissed.

*-Sd/-*

**(K.K. VOHRA)**  
**MEMBER (T)**

(Chirag)

*-Sd/-*

**(INA MALHOTRA)**  
**MEMBER (J)**